वाली भारतीयों की मौत के बाद उनके शव लाने में जो परेशानियां उनके परिजनों को उठानी पड़ रही हैं, उनकी पीड़ा वे स्वयं ही जानते हैं। गत 10 वर्षों के दौरान सैकड़ों भारतीयों की मौत दुर्घटना और बीमारियों से हो चुकी है, लेकिन उनमें से कई शव वापस भारत नहीं आ सके। कहीं लम्बी कानूनी कार्यवाही तो कहीं पैसे का टोटा - भारत के शव वापसी में रोड़े रहे हैं। खाड़ी देशों में सबसे ज्यादा पेचीदा कार्यवाही सउदी अरब में होती है जिसके कारण वहां से शव लाने में महीनों लग जाते हैं। सबसे कम 17 से 18 दिन का समय बहरीन और मसकट से शव आने में लगता है, जबकि सउदी अरब से शव आने में कम से कम एक महीना लग जाता है। कुछ मामलों में 2 से 3 महीने तक का समय शवों को लाने में लग जाता है। इस दरमियान अपनों के अंतिम दर्शन करने के इंतजार में परिजनों की आंखें पथरा जाती हैं। राजस्थान में शेखावटी प्रदेश के 6 मृतकों श्री अजीज खां, नवाब खां, सत्तार खां, अयूब खां, मुस्ताख खां और युसूफ खां के शव सउदी अरब से अभी तक प्राप्त नहीं हुए हैं। यह अत्यन्त शोचनीय स्थिति है। इसका स्थायी समाधान निकाला जाना आवश्यक है। संबंधित देशों के साथ भारत सरकार को चर्चा करके प्रक्रियाओं का सरलीकरण किया जाना चाहिए और यह सुनिश्चित किया जाना चाहिए कि शव अधिक से अधिक एक सप्ताह की अवधि में परिजनों को प्राप्त हो जाएं।

श्री अजय मारू (झारखंड) : महोदय, मैं माननीय सदस्य से स्वयं को संबद्ध करता हूं।

MR. DEPUTY CHAIRMAN: Now, we shall take up supplementary business listed in the agenda. Now, Motion for constitution of a joint committee to examine the constitutional and legal position relating to Office of Profit.

MOTION

Constitution of a Joint Committee to examine the constitutional and legal position relating to Office of Profit

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): Sir, I move the following motion:

"That this House concurs in the recommendation of the Lok Sabha made in the Motion adopted at its sitting held on the 17th August, 2006 and communicated to this House the same day that a Joint Committee of the Houses consisting of fifteen Members, ten from the Lok Sabha to be nominated by the Speaker and five from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha to examine the constitutional and legal position relating to Office of Profit be constituted. That the terms of reference of the Joint Committee shall be

to examine, in the context of settled interpretation of the expression "Office of Profit" in Article 102 of the Constitution and the underlying constitutional principles therein, and to suggest a comprehensive definition of "Office of Profit";

to recommend, in relation to "Office of Profit", the evolution of generic and comprehensive criteria which are just, fair and reasonable and can be applied to all States and Union Territories;

to examine the feasibility of adoption of system of law relating to prevention of disqualification of Members of Parliament as existing in the United Kingdom and considered by the Constitution (Forty-second Amendment) Act, 1976; and

to examine any other matter incidental to the above.

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee.

That the Joint Committee shall make a report to this House by the first day of the last week of the next Session (Winter Session) of Parliament.

That in other respects, the Rules of Procedure of the Lok Sabha relating to the Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.

That this House accordingly concurs in the recommendation of the Lok Sabha that this House do join the said Joint Committee and resolves that five Members from the Rajya Sabha be nominated by the Chairman, Rajya Sabha to serve on that Committee."

The question was proposed.

श्री कलराज मिश्र (उत्तर प्रदेश): सर, मेरा यह कहना था कि यह चीज़ बहुत पहले लानी चाहिए थी।

श्री उपसभापति: अब आ गया है। देर आए दुरुस्त आए।

प्रो0 राम देव भंडारी (बिहार): अब तो आप खुश हैं।

श्री कलराज मिश्र: चारों तरफ से जब दरवाजे बंद हो गए हैं, तब अनुभव हुआ कि लाना चाहिए।

श्री उपसभापति: ठीक है, देर आए दुरुस्त आए।

श्री कलराज मिश्र: लेकिन उसे न करके, जो इतना समय लिया गया और बिना कारण, पूरे देश भर में एक विचित्र प्रकार की स्थिति पैदा करने के पश्चात ही ये यह कर रहे हैं, इसलिए मैंने कहा। ...**(व्यवधान)**...

एक माननीय सदस्य : अब तो धन्यवाद दे दीजिए। ...**(व्यवधान)**...

प्रो0 राम देव भंडारी : जो भी अच्छी बात लाएंगे, सरकार उसे मंज़ूर करेगी। ...**(व्यवधान)**...

श्री वीरेन्द्र भाटिया (उत्तर प्रदेश) : सदन ने अपनी भावनाएं व्यक्त की थीं, जब इस पर डिबेट हो रही थी, इसलिए उसको बधाई देनी चाहिए।

श्री उपसभापति : सदन की भावना के अनुकूल ये इसको लाए हैं। ...**(व्यवधान)**...

श्री ललित किशोर चतुर्वेदी (राजस्थान) : महोदय अभी जब यह संशोधन आया है, तो मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं या कहना चाहता हूं कि जब कभी इतिहास बनेगा, ये प्रोसीडिंग्ज़ देश के सामने एक परमानेंट रूप से जाएंगी, तब बहुत विचार किया जाएगा कि कौन सी सरकार थी, क्या दृष्टिकोण था? माननीय सदस्य महोदय ने तो उनको बधाई दे दी, बधाई तो मैं भी देता हूं कि देर आयद दुरुस्त आयद, लेकिन मुझे यह समझ में नहीं आता कि जब इस संवाद का विश्लेषण किया जाएगा, तो क्या निकलेगा उसमें से? यह अपर हाऊस है, हम सब वरिष्ठ सदस्य हैं। Categorically इस बात की चर्चा सारी बहस के समय, प्रत्युत्तर के समय की जाती रही कि पता नहीं कौन सी जल्दबाज़ी थी सरकार को? लगता था ...**(व्यवधान)**...मैं कुछ कहना नहीं चाहता था, लगता था कि दस्तखत हो जाएंगे

श्री उपसभापति : उनको यहां मत लाइए। यह प्रोसीडिंग से निकाल दीजिए।

कार्मिक लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सुरेश पचौरी): उपसभापति महोदय, मेरी विनम्र प्रार्थना है कि इसको कार्यवाही से विलोपित करें, कोई ऐसी इंटेंशन नहीं है।

श्री उपसभापति : ठीक है, मैंने निकाल दिया है।

I shall now put the motion moved by Shri H.R. Bhardwaj to vote. The question is:-

"That this House concurs in the recommendation of the Lok Sabha made in the Motion adopted at its sitting held on the 17th August, 2006 and communicated to this House the same day that a Joint Committee of the Houses consisting of fifteen Members, ten from the Lok Sabha to be nominated by the Speaker and five from the* Rajya Sabha to be nominated by the Chairman, Rajya Sabha to examine the constitutional and legal position relating to Office of Profit be constituted. That the terms of reference of the Joint Committee shall be

to examine, in the context of settled interpretation of the expression "Office of Profit" in Article 102 of the Constitution and the underlying constitutional principles therein, and to suggest a comprehensive definition of "Office of Profit";

---

* Expunged as ordered by the Chair

to recommend, in relation to "Office of Profit", the evolution of generic and comprehensive criteria which are just, fair and reasonable and can be applied to all States and Union Territories;

to examine the feasibility of adoption of system of law relating to prevention of disqualification of Members of Parliament as existing in the United Kingdom and considered by the Constitution (Forty-second Amendment) Act, 1976; and

to examine any other matter incidental to the above.

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee.

That the Joint Committee shall make a report to this House by the first day of the last week of the next Session (Winter Session) of Parliament.

That in other respects, the Rules of Procedure of the Lok Sabha relating to the Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.

That this House accordingly concurs in the recommendation of the Lok Sabha that this House do join the said Joint Committee and resolves that five Members from the Rajya Sabha be nominated by the Chairman, Rajya Sabha to serve on that Committee."

The motion was adopted.

PRIVATE MEMBERS' RESOLUTIONS

Removal of difficulties being experienced by various States while delimiting constituencies

MR. DEPUTY CHAIRMAN: Further discussion on the Private Members' Resolution moved by Shri V. Narayanasamy on the 19th May, 2006. Dr. M.S. Gill to speak.

DR. M.S. GILL (Punjab): Sir, we have been discussing this matter of delimitation and the work of the Commission for sometime in this House and, I think, in the last Session we had a very extensive debate. Sir, the Constitution provides for a Census every ten years and India has the proud history of having a very efficiently conducted Census without fail. Many of